

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:840
ANSWERED ON:19.03.2012
UNFAIR RECRUITMENT PROCESS
Singh Shri Radha Mohan

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the recruitment process in several multi-national companies and establishment in the country is not fair and the sole purpose behind charging application fee is strengthening their own financial condition rather than giving jobs;
- (b) if so, the details of the future schemes to bring down the increasing graph of unemployment and also to provide jobs to the youth of the country; and
- (c) the changes likely to be made in the rules with regard to providing jobs in the future alongwith the target fixed to provide jobs to the unemployed youth each year?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) Ministry of Labour & Employment has not received any complaint in this regard. As per the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 and Rules framed thereunder, all establishments in the public sector and all establishments where ordinarily 25 or more persons are employed to work for remuneration (including workers on commission basis) under the private sector, are required to notify specified categories of vacancies to the nearest Employment Exchange. The Employment Exchanges provide the employment services without any charge from the jobseekers.

(b)&(c) The Approach Paper to the 12th Five Year Plan(2012-17) suggests focus on faster, sustainable and more inclusive growth for creating adequate livelihood opportunities. Such job opportunities could come from faster expansion in agro-processing supply chains, steady modernization in farming, maintenance of equipment, other elements of rural infrastructure and the services sector.